

[Secretary]

(ii) 'In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 6 Bill, 1964, which was passed by the Lok Sabha at its sitting held on the 29th November, 1963, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.'

(iii) 'In accordance with the provisions of rule 101 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 5th December, 1963, agreed to the following amendments made by the Lok Sabha at its sitting held on the 22nd November, 1963, in the East Punjab Ayurvedic and Unani Practitioners (Delhi Amendment) Bill, 1962:—

Enacting Formula

- (1) That at page 1, line 1,—
for "Thirteenth" substitute—
"Fourteenth".
Clause 1
- (2) That at page 1, line 4,—
for "1962" substitute "1963".
Clause 2
- (3) That at page 1, line 13,—
for "1962" substitute "1963".
Clause 3
- (4) That at page 3, line 3,—
for "1962" substitute "1963".

(iv) 'In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 5th December, 1963, agreed without any amendment to the Requisitioning and Acquisition of Immovable Property (Amendment) Bill, 1963, which was passed by the Lok Sabha at its sitting held on the 27th November, 1963.'

12.49½ hrs.

PRESIDENT'S ASSENT TO BILL

Secretary: Sir, I lay on the Table the Industrial Employment (Standing Orders) Amendment Bill, 1963 passed by the Houses of Parliament during the current Session and assented to by the President since a report was last made to the House on the 18th November, 1963.

12.49½ hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

THIRTIETH REPORT

Shri Hem Raj (Gauhati): I beg to present the Thirtieth Report of the Committee on Private Members' Bills and Resolutions.

12.50 hrs.

COMPANIES (AMENDMENT) BILL

(1) SELECT COMMITTEE REPORT

Shri Khadilkar (Khed): I beg to present the report of the Select Committee on the Bill further to amend the Companies Act, 1956.

(2) EVIDENCE

Shri Khadilkar: I beg also to lay on the Table a copy of the evidence given before the Select Committee on the Bill further to amend the Companies Act, 1956.

Shri S. M. Banerjee (Kanpur): Will it be circulated?

Shri Ranga (Chittoor): Of course.

12.50½ hrs.

SLUM AREAS (IMPROVEMENT AND CLEARANCE) (AMENDMENT) BILL

EXTENSION OF TIME FOR PRESENTATION OF JOINT COMMITTEE REPORT

Shri Thirumala Rao (Kakinada): I beg to move:

"That the time appointed for the presentation of the Report of the Joint Committee on the Bill to amend the Slum Areas (Improvement and Clearance) Act, 1956 be extended upto the 18th December, 1963."

Mr. Speaker: The question is:

"That the time appointed for the presentation of the Report of the Joint Committee on the Bill to amend the Slum Areas (Improvement and Clearance) Act, 1956 be extended upto the 18th December, 1963."

The motion was adopted.

12.51 hrs.

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): Sir, your Secretariat has forwarded to me copy of a letter from Shri Ram Sewak Yadav and has conveyed your desire that I should make a statement in the House today on the sub-

ject of Short Duration Discussion on steps to root out corruption in administration and the No-Day-Yet-Named Motion relating to Backward Classes Commission's Report. Shri Prakash Vir Shastri also wrote to me directly about this No-Day-Yet-Named Motion.

As you would have noticed, the entire time of the House this week is booked on discussion of Mid-term Appraisal of the Third Five Year Plan, the Preventive Detention Bill and the Companies (Amendment) Bill and certain other important legislative measures. Against the availability of 22½ hours for transaction of Government business, there is a balance of 11½ hours for further discussion on the Plan, and an allotment of 10 hours for Preventive Detention Bill. You would thus see that the Government would be in difficulty in finding time within the week for the other important legislative items which have to be given priority so that they are seen through in both Houses. Therefore, so far as the current week is concerned, I would not be in a position to provide time for any No-Day-Yet-Named Motion. However, I am quite willing to agree to a discussion on the steps to root out corruption in administration in the next week starting from the 16th of December.

So far as the Backward Classes Commission's Report is concerned, I have already submitted to you in the Chamber, and I say to this House also, that it will not be possible for us to provide time for that discussion in this session, but I would be glad to provide time for the discussion of this report during the Budget Session definitely.

श्री रामसेवक यादव (बाराबंकी):

मंत्री महोदय ने कहा कि कुछ सरकारी काम जोकि बहुत आवश्यक है, उसका निपटारा करना है और सरकारी काम भी बहुत अधिक है जिसकी वजह से यह सारी चीज नहीं हो